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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 18th December, 2014/Agrahayana 27, 1936 (Saka)

The following Act of Parliament received the assent of the President on the 17th December, 2014, and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) ACT, 2014

No. 34 OF 2014

[17th December, 2014.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Sikkim) Scheduled Castes Order, 1978.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Orders (Amendment) Act, 2014.

Short title.

C.O.19.

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950, —

(a) in PART VIII.— Kerala,—

(i) for entry 46, substitute,—

Amendment of
Constitution
(Scheduled
Castes) Order,
1950.

“46. Palluvan, Pulluvan”;

(ii) for entry 61, substitute,—

“61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State), Thachar (other than Carpenter)”;

(b) in PART IX.— *Madhya Pradesh*, for entry 18, substitute,—

“18. Dahait, Dahayat, Dahat, Dahiya”;

(c) in PART XIII.— *Orissa*,—

(i) for “Orissa”, substitute “Odisha”;

(ii) for entry 2, substitute,—

“2. Amant, Amat, Dandachhatra Majhi, Amata, Amath”;

(iii) for entry 13, substitute,—

“13. Bedia, Bejia, Bajia”;

(iv) for entry 41, substitute,—

“41. Jaggali, Jaggili, Jagli”;

(v) for entry 69, substitute,—

“69. Pan, Pano, Buna Pana, Desua Pana, Buna Pano”;

(d) in PART XVII.—*Tripura*,—

(i) for entry 4, substitute,—

“4. Chamar, Muchi, Chamar-Rohidas, Chamar-Ravidas”;

(ii) for entry 7, substitute,—

“7. Dhoba, Dhobi”;

(iii) for entry 12, substitute,—

“12. Jalia Kaibarta, Jhalo-Malo”.

Amendment of
Constitution
(Sikkim)
Scheduled
Castes Order,
1978.

3. In the Schedule to the Constitution (Sikkim) Scheduled Castes Order, 1978, entry 3 shall be omitted. C.O. 110.

DR. SANJAY SINGH,
Secretary to the Govt. of India.